

been raised with the Government of Bangladesh a number of times at all levels. The Bangladesh Government continues to reaffirm its commitment not to allow activities in Bangladesh prejudicial to the interests of India and deny the existence of these groups in the Country.

Escape from Police Custody

2265. SHRI RAJKUMAR DHOOT: Will the Minister of HOMEAFFAIRS be pleased to state:

(a) whether it is a fact that a double murder suspect, Jeetender Nayyar has escaped from the custody of Delhi Police;

(b) if so, the details thereof;

(c) the number of under-trials who escaped from the custody of police during the last one year; and

(d) the details of action taken against police personnel for dereliction of duty and steps taken to catch the culprits?

THE MINISTER OF STATE IN THE MINISTRY OF HOMEAFFAIRS (SHRI S. REGUPATHY): (a) and (b) Yes, Sir. Shri Jeetender *alias* Kally, and under trial prisoner, who was taken to the All India Institute of Medical Sciences on 15th July, 2004 for medical check up, escaped from the police custody by duping the escorting Delhi Police personnel who became unconscious after taking cold drink offered by him.

(c) and (d) 48 under trial prisoners escaped from police custody in 2003 and up to 31st July, 2004 out of whom 27 have been apprehended so far. The action taken during the period 2003 and up to 31st July, 2004 against the Police personnel in connection with the escape of under-trial prisoners is indicated below:

Sl.No.	Action Taken	No. of Police personnel
1.	Dismissed from service	4
2.	Forfeiture of approved service	6
3.	Withholding of increment	1
4.	Censure	3
5.	Issue of Written/Oral warning	5

Sl. No.	Action Taken	No. of Police personnel
6.	Repatriated to parent department	2
7.	Issue of Show-cause notice for Censure	5
8.	Placed under suspension	4
9.	Charge-sheet issued and dropped	4
10.	Search inquiry in progress	1
11.	Placed under suspension, but later reinstated	2
12.	Departmental Enquiry in progress	26

The action taken by Delhi Police to nab the under trial prisoners who escaped from police custody includes flashing of messages on all India basis; interrogation of their relatives, associates and sympathisers and keeping a watch on their activities; mounting of technical surveillance; developing of intelligence about their whereabouts and conducting raids on their possible hideouts.

Infiltration in Jammu and Kashmir

2266. SHRI TARIQ ANWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that infiltration of militants in the Jammu and Kashmir and north eastern side has increased since last six months;

(b) if so, the details thereof; and

(c) the steps being taken to check the infiltration?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) and (b) As per the assessment made by various agencies and security forces, there has been an increase in the infiltration of terrorists from across the Line of Control/International Border in J&K since April 2004 compared to January-March 2004 apparently with the opening of the passes.

Government have no confirmed reports about infiltration of terrorists on the eastern border. However, available reports indicate that Indian